

**Statement-II***Position of action taken against the registered Recruiting Agents during the last three years*

Year	Total	Show Cause Notice issued	Registration Certificate (RC)		Dropped/ Settled/ Resolved
			Suspended	Cancelled	
2011	212	212	20	44	95
2012	267	267	43	19	69
2013	240	240	20	13	64

*Position of action taken against unregistered agents during the last three years.*

Year	No. of complaints	Cases referred to State Government/POE for action	Prosecution Sanction sought by the State Government	Prosecution sanction issued
2011	225	225	9	9
2012	254	254	16	16
2013	272	261	05	05

**Expert Committee on leveraging Panchayats**

2401. SHRI DEVENDER GOUD T.: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether it is not a fact that the Expert Committee on Leveraging Panchayats for Efficient Delivery of Public Goods and Services recommended involving Panchayats in NRHM; if so, the details of the recommendations;

(b) how Central Government is planning to ensure that States implement this since Health is a State Subject; and

(c) whether the Ministry has drafted any 'activity mapping' for States, if so, the details thereof; if not, reason therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):  
(a) to (c) The Expert Committee on "Leveraging Panchayats for Efficient Delivery of Public Goods and Services" recommended that the National Rural Health Mission (NRHM) are to be redesigned by the Ministry of Health and Family Welfare to accommodate state specific devolution of functions, funds and functionaries as per their Activity Map for Implementation of the NRHM. The Ministry of Health and Family Welfare reported that the model Activity Map for NRHM has been prepared and shared with the States for adoption and transfer funds, functions and functionaries to Panchayati Raj Institutions (PRIs).

**Funds under BRGF for Uttarakhand**

†2402. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Ministry has taken decision to change/relax the parameters of Backward Regions Grant Fund (BRGF);

(b) if so, the number of more districts of the country to be benefited by this change in parameters, the details thereof;

(c) the names of the districts of Uttarakhand and the amount of fund given to them through BRGF during the last two years including the present financial year and the details thereof; and

(d) whether the Ministry would contemplate upon the matter of increasing the amount of funds given to hilly States through BRGF?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):  
(a), (b) and (d) To identify the backward districts in the country under the BRGF Programme for the remaining period of the Twelfth Five Year Plan *i.e.* 2014-15 to 2016-17, Planning Commission has proposed new parameters which *inter-alia* include, Economic, Human Development and Infrastructure. The said proposal has been shared with the BRGF States for their inputs.

(c) Three Districts of Uttarakhand namely, Chamoli, Champawat and Tehri Garhwal are covered under the District component of the BRGF Programme. The fund released for these Districts under the BRGF Programme (Development Grant) during the last two financial years (2011-12 & 2012-13) and the present financial year (2013-14) is given in the Statement (*See below*).

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†Original notice of the question was received in Hindi.